

ties on Scheduled Castes and Scheduled Tribes;

(b) if so, the names of the States these Courts have been set up and are functioning;

(c) the States where these Courts have not been set up and the reasons therefor; and

(d) the steps being taken by Union Government to see that these courts are set up in all the States so that cases of atrocities on Scheduled Castes and Scheduled Tribes are dealt with speedily?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) States of Andhra Pradesh, Assam, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal and UTs of Chandigarh and Lakshadweep.

(c) The Governments of Arunachal Pradesh, Manipur and Nagaland have not specified the Special Courts on the ground that generally there are no cases of atrocities. The Governments of Goa and Sikkim have intimated that they are awaiting the concurrence of their High Courts for specifying the Special Courts. Interim replies have been received from the Governments of Bihar, Meghalaya and Orissa stating that they are taking necessary action. The Act does not extend to the State of Jammu and Kashmir. The Administrations of Andaman and Nicobar Islands, Daman and Diu, Dadra and Nagar Haveli, Delhi and Pondicherry could not specify Special Courts for the reason that the powers of State Government under the Act were delegated to them by the Ministry of Home Affairs only very recently.

(d) The Governments of Arunachal Pradesh, Manipur and Nagaland have been told that they have to specify Special Courts irrespective of whether there is any reported case of atrocity or not. The other State Governments and UT Administrations have been advised to complete action for specifying Special Courts without further loss of time.

Small and Medium Towns in Punjab

461. SHRI KAMAL CHAUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state the names of small and medium towns in Punjab which had been identified for development during the Seventh Plan under the schemes of "Integrated Development of Small and Medium Towns"?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): The towns covered under the Scheme of IDSM in the Seventh Plan in Punjab are Barnala, Kapurthala, Gurdaspur, Nabha and Ropar (Roopnagar).

Release of Excess Water from Cauvery Basin to Water Deficit Areas of Tamil Nadu

462. SHRI T. BASHEER: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether excess water from Cauvery Basin is proposed to be released to water deficit areas of Tamil Nadu;

(b) if so, the decision taken in this regard;

(c) whether any meeting was held between the Chief Ministers of Karnataka and Tamil Nadu in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The Government of Karnataka have reported that though there is an excess water in Cauvery basin, yet action has been taken by them to release 5 TMC of water from the storages in Cauvery basin in Karnataka meant for its own use to Tamil Nadu, to save the standing crops on 6th February, 1990.

(c) No, Sir.

(d) Does not arise.